

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
(IB)-59(PB)/2018

IN THE MATTER OF:

Union Bank of India	...	Applicant/Petitioner
Vs		
Radius Infratel Pvt. Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 Liq.

Order delive red on 07.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For petitioner / Applicant : Mr. Adhish Srivastava, Aryan Srivastava, Raj
Shakya Advs. in IA-3766/23 and IA - 5110/23
For the Liquidator : Mr. Jaismeen Sharma along with Liquidator Mr
Arvind Garg

ORDER

IA-3766/2023 and IA-5110/2023

Ld. Counsel Mr. Adhish Srivastava for the applicant appeared through VC.

Await the response from the Liquidator.

At the request and with the consent of both parties, list the matter for a virtual hearing **on 10.01.2024** along with all other pending applications.

New IA-5993/2023

Progress Report filed by the Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-5993/2023 stands **disposed of**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)

Dipak – 07.11.2023